

Limited during last three years the extent to which these targets have been achieved;

(b) the reasons for not achieving the fixed target; and

(c) the remedial steps taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMA-GOUDA): (a) Hon'ble Member is presumably referring to the production targets of raw coal. The production targets and actual production for last three years is given below:—

(million tonnes)

CCL's

Year	Production Target	Actual Production	Achievement in % age.
1988-89	28.00	28.07	100.25
1989-90	28.00	28.61	102.18
1990-91	29.17	30.05	103.02

(b) and (c). Do not arise.

[English]

Diversion of Coal from Singareni Collieries

3699. SHRISOBHA NADREESWARA RAO VADDE: Will the Minister of COAL be pleased to state:

(a) whether the coal needed for curing of Tobacco from Singareni Collieries is not reaching the growers in Krishna District during the last season as well as the current season; if so, whether some complaint have been received thereon;

(b) if so, whether a thorough enquiry has been conducted into this coal scandal;

(c) if so, the findings and action taken; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMA-GOUDA): (a) to (d). Singareni Collieries Company Ltd (SCCL) have been supplying coal every year for curing of tobacco in accordance with the advice of Tobacco Board, Guntur, to Andhra Pradesh State Trading Corporation (APSTC), and Tobacco Board, for further distribution among tobacco growers in various districts in Andhra Pradesh. As per the decision taken in a meeting held on 27.7.91 to finalise plans for supplies of coal to tobacco growers, the growers of Krishna district are to be supplied coal through APSTC. SCCL have intimated that coal requirements of tobacco growers of Kishna district, as projected by APSTC for 1991-92 was 19,600 tonnes, and the same quantity has been supplied to APSTC. APSTC started lifting this coal by road from Kothagudom on 23.10.91 and completed the lifting by 6.3.1992. In case there are any specific complaints or grievances in this regard, the same could be brought to the notice of SCCL for appropriate action.